

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**IA No.375/2021 And
CP (IB) No. 148/Chd/Pb/2021**

Under Section 94 & 60(5) of IBC, 2016.

In the matter of:

Kiran Bhanot

...Petitioner-Personal Guarantor

Present through video conferencing:

Mr. Nitin Kant Setia, Advocate for the petitioner.

IA No.375/2021

This application is filed under Section 60(5) of IBC, 2016 seeking condonation of delay in refiling the CP. In the circumstances, the application is allowed and the delay in refiling the CP is condoned.

2. Accordingly, IA No.375/2021 stands disposed of.

CP(IB) No.148/Chd/Pb/2021

At the request of petitioner's counsel, list the CP on 06.10.2021.

Sd/-
(K.K. Vohra)
Member (Technical)

Sd/-
(Ajay Kumar Vatsavayi)
Member (Judicial)

August 16, 2021
pc